

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
IT A No. 1330/Ahd/2014 (AY 2009-10)
(Virtual hearing)

M/s Himjyoti Industries, Maa Laxmi Krupa Estate, Apsara Industrial Society, Udhna Magdalla Road, Surat- 395007 PAN : AAEFH 7835 E	Vs	Additional Commissioner of Income –tax- Range -2 Aayakar Bhawan, Surat
APPELLANT		RESPONDEDNT

Assessee by	Sh Akshay Modi AR
Revenue by	Anupma Singla Sr- DR
Date of hearing	06/01/2021
Date of pronouncement	06/01/2021

ORDER

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by assessee is directed against the order of Id. Commissioner of income tax (Appeals)-II, Surat, dated 18.02.2014 for assessment year (AY) 2009-10.
2. The appeal came up hearing on 06/01/2021. The assessee filed an application dated 06/01/2021, under the signature of its Authorised representative Mitesh S Modi & Co., CA's stating that the assessee has settled the dispute with the Income tax Department under Vivad se Visvas Scheme -2020 (VSV-20). The assessee has already received Form-3 of VSV-20 vide acknowledgement Number: 939056030291220, and prayed that the assessee may be allow to withdraw the appeal.

3. The ld. Senior Departmental (ld. DR) appearing for the revenue has no objection if the appeal of assessee is dismissed as withdrawn.
4. Considering the contents of the application of the assessee, the assessee is allowed to withdraw his appeal. Resultantly the appeal of the assessee is dismissed as withdrawn.

Order announced at the time of hearing of appeal on 06th January 2021 in the Virtual Court hearing.

Sd/-
(Dr ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 06/01/2021

Self (PS)

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

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By order

Assistant Registrar, ITAT, Surat